

IN THE INCOME TAX APPELLATE TRIBUNAL "A" BENCH, KOLKATA

**BEFORE SHRI RAJESH KUMAR, ACCOUNTANT MEMBER
AND
SHRI PRADIP KUMAR CHOUBEY, JUDICIAL MEMBER**

आयकर अपील सं/ITA No.1427/KOL/2025

(निर्धारण वर्ष / Assessment Year : 2020-2021)

The Agri Horticulture Society of India, 1, Alipore Road, West Bengal-700027	Vs	ITO Ward-1 (3), Exemption, Kolkata
PAN No. :AAATT 3228 K		
(अपीलार्थी /Appellant)	..	(प्रत्यर्थी / Respondent)
निर्धारिती की ओर से /Assessee by	:	Shri Amit Agarwal, Advocate
राजस्व की ओर से /Revenue by	:	Ms. Ruchika Sharma,Sr. DR
सुनवाई की तारीख / Date of Hearing	:	02/09/2025
घोषणा की तारीख/Date of Pronouncement	:	04/09/2025

आदेश / ORDER

Per Pradip Kumar Choubey, JM :

The assessee has filed the instant appeal against the order dated 14.05.2025, passed by the Id. CIT(A), National Faceless Appeal Centre, Delhi, for the assessment year 2021-2022

2. At the outset, Id. AR submitted that the assessee wants to withdraw the present appeal which may kindly be permitted. In this regard, Id.AR submitted an application dated 02.09.2025 before the Bench stating therein that subsequent to the filing of the present appeal, the Id. CIT(E) was pleased to pass an order dated 18.09.2024 condoning the delay in filing of Form 10B. Accordingly, the Assessing Officer passed a rectification Order under section 154 of the Act dated 24.07.2025 whereby

the addition earlier made and the demand earlier raised have been deleted. The contents of the application read as under :-

The Agri-Horticultural Society of India

1, ALIPORE ROAD, KOLKATA - 700 027
GST No. 19AAATT3228K2Z7

AFFILIATED TO
THE ROYAL HORTICULTURAL SOCIETY
THE ROYAL AGRICULTURAL SOCIETY
THE ROYAL NATIONAL ROSE SOCIETY

Mobile Nos. :
Membership Matters : 62915 16587
(Time 10 am to 5 pm)
Accounts & Sales : 62899 70083
(Time 10 am to 5 pm)
Training/Consultancy : 62899 59118
(Time 10 am to 5 pm)
Email : ahsikolkata@gmail.com
Website : www.ahsikolkata.com

**Before the Hon'ble Income Tax Appellate Tribunal
Bench "A", Kolkata**

In the matter of:
The Agri Horticulture Society Of India VS **I.T.O., Ward 1(3), Exemption Kolkata**
APPELLANT VS **RESPONDENT**

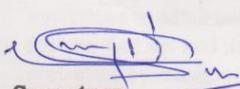
Appeal No: ITA 1427/KOL/2025
Assessment Year: 2021-2022
DOM: 02/09/2025

PETITION FOR WITHDRAWAL OF APPEAL

Most Respectfully submitted:

1. That the Appellant had preferred the present appeal against the order dated 14.05.2025 passed by the National Faceless Appeal Centre (NFAC), Delhi, whereby the order passed under section 154 of the Income Tax Act, 1961 dated 07.03.2023 was upheld.
2. That subsequent to the filing of the present appeal, the Learned Commissioner of Income Tax (Exemption) was pleased to pass an order dated 18.09.2024 condoning the delay in filing of Form 10B. A copy of the said order is enclosed herewith.
3. That consequentially, the Learned Assessing Officer has passed a Rectification Order under section 154 of the Act dated 24.07.2025 (copy enclosed), whereby the addition earlier made and the demand earlier raised have been deleted.
4. That in view of the aforesaid developments, the grievance of the Appellant no longer survives and the present appeal has become infructuous.
5. The Appellant, therefore, prays that the Hon'ble Tribunal may kindly permit the withdrawal of the present appeal as infructuous in light of the above facts.

For The Agri Horticulture Society of India


Secretary
Secretary
The Agri Horticultural Society
of India
1, Alipore Road, Kolkata - 700 027

आयकर आयुक्त (आयकर अपीलिय अधिकरण)
OFFICE OF THE CIT (ITAT)
प्राप्त/RECEIVED
28 AUG 2025
CONTENTS NOT VERIFIED
कोल बेंच, कोल.
KOL. BENCHES. KOL.

Enclosed As Above

1. Approval Order for Condonation of Delay in filing Form 10B dated 18.09.2024 (Page 1 to 2).
2. Rectification Order u/s 154 dated 24.07.2025 (Page 3 to 4).

